



**Central Administrative Tribunal
Principal Bench**

OA No. 3241/2017

New Delhi, this the 18th day of February, 2020

**Hon'ble Mr. S.N. Terdal, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Akshay Kumar (Applicant -1), aged about 22 years
S/o Sh. Bhupendra Singh, Village + Post Office – Keoti
Police Station – Barbigha, District – Sheikhpura
Bihar – 811101.
2. Nishant Kumar (Applicant – 2), aged about 24 years
S/o Sh. Bhupendra Singh, Village + Post Office – Keoti
Police Station – Barbigha, District – Sheikhpura
Bihar – 811101.

...Applicants

(None)

Versus

1. The Union of India through the Secretary
Ministry of Human Resource Development
Department of School Education and Literacy
Shastri Bhawan, New Delhi – 110001.
2. Navodaya Vidyalaya Samiti through Commissioner
B-15, Institutional Area, Sector-62
Noida – 201307, District – Gautam Budh Nagar (Uttar Pradesh).
3. The Deputy Commissioner
Navodaya Vidyalaya Samiti, Pune Region
MSFC Bhavan, 2nd Floor, B-Wing, Senapati Bapat Road
Pune – 411016.

..... Respondents

(By Advocate : Mr. S. Rajappa)

ORDER (ORAL)

Mr. S.N. Terdal :

Today, when the matter is taken up for consideration, there is no appearance on behalf of the applicant even on the revised call. It is



noticed that the applicant was not present on 04.07.2019 also. It appears that the applicant has lost interest in pursuing this OA. Accordingly, the OA is dismissed for non-prosecution. The interim order dated 15.09.2017 shall stand vacated.

(Mohd. Jamshed)
Member (A)

(S.N. Terdal)
Member (J)

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